

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.65/2000

Wednesday this the 19th day of January, 2000

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. J.L. NEGI, ADMINISTRATIVE MEMBER

M. Prabhakaran Nambissan,
aged about 52 years
S/o E.V.Krishnan Nambiasan
Salaried Bearer,
Vegetarian Refreshment Room,
Southern Railway,
Ernakulam Junction,
Permanent address:
Parackattil House, Mattannoor
Pin.670702,
Cannanore Dist.

..Applicant

(By Advocate Mr. K.M.Anthru)

v.

1. Union of India represented by
the General Manager,
Southern Railway,
Headquarters Office,
Park Town PO, Madras.
2. The Chief Personnel Officer,
Southern Railway,
Headquarters Office,
Park Town PO, Madras.3.
3. The Chief Commercial Manager,
Southern Railway,
Headquarters Office,
Park Town Po, Madras.3.
4. The Senior Divisional Personnel Officer,
Southern Railway,
Trivandrum Division,
Trivandrum.14.Respondents

(By Advocate Mr. Mathews J Nedumpara (represented)

The application having been heard on 19.1.2000
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The grievance of the applicant who claims to be
Salaried Bearer in the catering branch of the Commercial
Department of Southern Railway since 15.12.73 is that he

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has not been absorbed as a regular Vendor taking into account his long service. His repeated representations to the respondents 2 and 3 have not been considered and disposed of. Therefore, the applicant has filed this application for a direction to the respondents to consider him for regular absorption taking into consideration the length of his service from 15.12.73 and in preference to his juniors and to grant the consequential benefits thereof.

2. When the application came up for hearing, Shri Mathews J Nedumpara took notice on behalf of the respondents. The counsel agrees that the application may be disposed of with a direction to the third respondent to consider the A3 representation made by the applicant on 17.6.99 in accordance with the rules and instructions on the subject and to give the applicant an appropriate reply within a reasonable time.

3. In the result, in the light of the submission of the learned counsel for the respondents, the application is disposed of with a direction to the third respondent to consider the representation made by the applicant on 17.6.99 (A3) in the light of the rules and instructions on the subject and to give the applicant an appropriate reply within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 19th day of January, 2000

J. L. Negi

J. L. NEGI
ADMINISTRATIVE MEMBER

A. V. Haridasan

A. V. HARIDASAN
VICE CHAIRMAN

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List of Annexure referred to:
Annexure A3: A true copy of the representation dated 17.6.99 submitted by the applicant to the third respondent.

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